

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA/020/00855/2019  
Date of Order : 20-09-2019

Between :

M.V.Ratna Rao S/o Veera Bhadra Rao,  
Aged about 60 years, Gr. C,  
Occ : Retd. Asst. Station Master,  
Vijayawada Division, S.C.Railway,  
R/o H.No.42-7-87, Kothapeta, Opp to  
Rowthu Kalyana Mandapam Street,  
Rajamundry. ....Applicant

AND

1. Union of India, Ministry of Railways,  
Rep by its General Manager,  
South Central Railway, Rail Nilayam, III Floor,  
Secunderabad-500 071.
2. The Chief Personnel Officer,  
South Central Railway, Rail Nilayam, III Floor,  
Secunderabad-500 071.
3. The Senior Divisional Personnel Officer,  
South Central Railway, Vijayawada.
4. The Senior Divisional Operations Manager,  
South Central Railway, Vijayawada. ....Respondents

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Counsel for the Applicant: Mrs.S. Anuradha

Counsel for the Respondents : Mr.V.VinodKumar, SC for Rlys

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CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

ORAL ORDER  
(per Hon'ble Mrs. Naini Jayaseelan, Administrative Member)

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Heard Mrs. Anuradha, learned counsel for the applicant and Mr. V. Vinod Kumar, learned Standing Counsel for Railways.

2. The applicant has filed the present OA aggrieved by the impugned order dated 16.08.2019 which was passed as a consequence to the orders in O.ANo.957/2018 wherein the OA was disposed of directing the Respondents to dispose of the applicant's representation within a period of 45 days. This is the 5<sup>th</sup> round of litigation of the applicant and 3<sup>rd</sup> round of litigation with regard to pay scales.

3. The applicant has submitted a fresh representation dated 27.06.2019 and the same was disposed of by the impugned order dated 16.08.2019 but the due drawn statement has not been amended.

4. In view of this position, the O.A is disposed of with a direction to the Respondents to treat the present O.A as a representation, to consider and dispose of the same and make amendments to the due drawn statement, if any, within a period of two months from the date of receipt of a copy of this order.

5. Original Application is disposed of accordingly. No order as to costs.

(NAINI JAYASEELAN)  
ADMINISTRATIVE MEMBER

Dated : 20<sup>th</sup> September, 2019.

Dictated in Open Court.

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